

Central Electricity Regulatory Commission
Core 3, 7th Floor, Scope Complex, New Delhi – 110 003.
(Tele No. 24364911 FAX No. 24360010)

No. L-7/25(5)/2003-CERC

New Delhi the

DRAFT NOTIFICATION

No. L-7/25(5)/2003-CERC- In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, hereinafter referred to as “the principal regulations”, namely: --

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fifth Amendment) Regulations, 2007.

(2) These regulations shall come into force with effect from 00.00 hrs of 31st December, 2007.

2. **Amendment of Regulation 24 :** Clause (1) of Regulation 24 of the principal regulations, shall be substituted as under, namely:-

“24. **Unscheduled Interchange(UI) Charges**: (1) Variation between actual generation or actual drawal and scheduled generation or scheduled drawal shall be accounted for through Unscheduled Interchange (UI) Charges. UI for a generating station shall be equal to its actual generation minus its scheduled generation. UI for a beneficiary shall be equal to its total actual drawal minus its total scheduled drawal. UI shall be worked out for each 15-minute time block. Charges for all UI transactions shall be based on average frequency of the time block and the following rates shall apply:

Average frequency of time block (Hz)		UI Rate
Below	Not below	(Paise per kWh)
----	50.50	0.0
50.50	50.48	8.0
50.48	50.46	16.0
-----	-----	-----
-----	-----	-----
49.84	49.82	272.0
49.82	49.80	280.0
49.80	49.78	298.0
49.78	49.76	316.0
-----	-----	-----
----	-----	-----
49.04	49.02	982.0
49.02	-----	1000.0

(Each 0.02 Hz step is equivalent to 8.0 paise/kWh in the 50.5-49.8 Hz frequency range, and to 18.0 paise/kWh in the 49.8-49.0 Hz frequency range)

Note

The above average frequency range and UI rates are subject to change through a separate notification by the Commission.

3. **Amendment of Regulation 42** : Clause (1) of Regulation 42 of the principal regulations, shall be substituted as under, namely:-

“42. **Unscheduled Interchange(UI) Charges:** (1) Variation between actual generation or actual drawal and scheduled generation or scheduled drawal shall be accounted for through Unscheduled Interchange (UI) Charges. UI for a generating station shall be equal to its actual generation minus its scheduled generation. UI for a beneficiary shall be equal to its total actual drawal minus its total scheduled drawal. UI shall be worked out for each 15-minute time block. Charges for all UI transactions shall be based on average frequency of the time block and the following rates shall apply:

Average frequency of time block (Hz)		UI Rate
Below	Not below	(Paise per kWh)
----	50.50	0.0
50.50	50.48	8.0
50.48	50.46	16.0
-----	-----	-----
-----	-----	-----
49.84	49.82	272.0
49.82	49.80	280.0
49.80	49.78	298.0
49.78	49.76	316.0
-----	-----	-----
----	-----	-----
49.04	49.02	982.0
49.02	-----	1000.0

(Each 0.02 Hz step is equivalent to 8.0 paise/kWh in the 50.5-49.8 Hz frequency range, and to 18.0 paise/kWh in the 49.8-49.0 Hz frequency range)

Note

The above average frequency range and UI rates are subject to change through a separate notification by the Commission.

(K.S. Dhingra)
Chief (Law)

Note

The principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 29.3.2004 and were amended from time to time as under:

- (i) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2004, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 9.9.2004.
- (ii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2005, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 25.8.2005.
- (iii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2006, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 8.6.2006.

(iv) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 14.3.2007.

(v) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 27.4.2007.

(vi) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 1.10.2007.

(vii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fourth Amendment) Regulations, 2007, the draft of which has been published but have not yet been notified in the Official Gazette.